

week of October, 1970 and the patients who were supplied these medicines at the Dispensary ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) No, Sir.

(b) Does not arise.

(c) A Statement containing the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-4281/70]

Rules and Conditions For Admission in Medical Colleges

994. SHRI DHIRESWAR KALITA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING, AND URBAN DEVELOPMENT be pleased to state :

(a) the previous and the present rules for admitting students in the Post-graduate study in Medicine and Surgery under Delhi University;

(b) whether Government have approved any preferential treatment in post-graduate admission to one who has passed MBBS from Delhi University;

(c) whether students who applied fulfilling all previous rules and conditions from Safdarjung Medical Institute belonging to Manipur are deprived of the facility to get the admission in post-graduate study under the present rules; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) In the previous rules for admitting students for post-graduate study in Medicine and Surgery under the Delhi University, a weightage of upto 5% marks was being given to students who had done their House jobs in the Maulana Azad Medical College and Lady Hardinge

Medical College and recognised hospitals/ Institutions, for the purpose of preparing the merit list.

The present rule which has been introduced from this year lays down that seats should be reserved for students who passed MBBS Examination from Delhi and other Universities on the following basis :

- (1) 25% of the total seats available in an academic year should be made available for the September Session and 75% for the March Session.
- (2) Out of the 25% seats for the September Session, 50% should be offered to students who passed their MBBS Examination from the Delhi University and 50% should go to students from other Indian Universities.
- (3) Out of 75% seats for the March Session, 75% should be offered to students who pass their MBBS Examination from the Delhi University and 25% to students who pass their MBBS Examination from other Indian Universities.

(b) The Delhi University, being an autonomous body, is competent to make necessary rules for post-graduate admissions, without approaching the Government of India for approval. Therefore, the question of the Government approving the University's preferential treatment in post-graduate admission for MBBS candidates of the Delhi University does not arise.

(c) No, Sir. The merit list is prepared in respect of States and Union Territories subject, however, to the present rules of post-graduate admissions as detailed in answer to part (a) of this question. Admissions are made strictly in order of merit out of the merit list.

(d) Question does not arise.

Drinking Water for Urban and Rural Areas in the Country

995. SHRI H. N. MUKERJEE : Will the Minister of HEALTH AND FAMILY

PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the present position regarding the provision for drinking water for our population in the urban areas and in the rural areas of India;

(b) what, if any has been the quantum of improvement in this regard during the Gandhi Centenary year; and

(c) by what time adequate provision of drinking water for our people will be made ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Out of 2452 towns and cities in the country, 1153 had drinking water facilities on 31-3-1969. According to the information received from the States, out of 5.6 lakh villages, about 10,839 villages had piped water supply as on 31-3-69.

(b) The requisite information is not available and being collected from the various States and Union Territories.

(c) It is not possible to indicate any definite period for adequate provision of drinking water in the whole of the country as it depends upon the resources available.

प्रतिरक्षा उत्पादन में 'सिविल फैक्शन' के कार्य के बारे में नीति

996. श्री सरजू पाण्डेय : क्या प्रतिरक्षा मंत्री प्रतिरक्षा उत्पादन के सिविल फैक्शन की कार्य सम्बन्धी नीति के बारे में 12 अगस्त, 1970 के तारांकित प्रश्न संख्या 371 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि प्रशासनिक सुधार आयोग के प्रति वेदन पर क्या निर्णय लिया गया है जो कि सरकार से विचाराधीन था ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (प्रति रक्षा उत्पादन) (श्री प्र. चं.सेठी) : प्रशासनिक सुधार आयोग ने 30 जून, 1970 से कार्य करना बन्द कर दिया है। समयभाव के कारण आयोग इस स्थिति में न था कि उस द्वारा स्थापित रक्षा मामलों के लिए अध्ययन दल की रिपोर्ट पर वह विचार करता। रक्षा उत्पादन में असैनिक अनुभाग के कृत्य संबंधी नीति पर प्रशासनिक सुधार आयोग के अध्ययन दल की सिफारिशों सरकार के विचाराधीन हैं।

Examination for the Registration of Foreign Medical Graduation USA

997. SHRI BHOGENDRA JHA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that 750 Indian doctors are sitting in this year's examination at Colombo, Ceylon, conducted by the Education Foundation for the Registration of Foreign Medical Graduation, U.S.A., as reported in the daily *Patriot* dated the 19th September, 1970; and

(b) whether this is being done in violation of the ban imposed by Government of India to prevent brain drain: and

(c) if so, the manner and method of those doctors going to Ceylon and Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Government have no information in this regard.

(b) Yes.

(c) Because of the liberalisation in travel to foreign countries, any Indian can travel abroad without 'P' form if he has not so during the last three years. Particularly for Ceylon, there were, even before